

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 105(ND)/2013
R.T. No. 75/2016**

Anil Kumar Batra

...Petitioner

Versus.

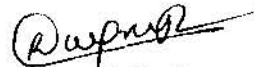
M/s Ganpati Empires and Estates Pvt. Ltd. & Ors.


...Respondents

Present: Mr. Karan Malhotra, Advocate for petitioner.
Mr. Sanjay Mishra, Advocate for respondents No. 2, 8 to 11 & 13.

Since the transfer of this case, the service to the respondents No. 3 to 7 and 12 has not been effected. Notices be, therefore, issued to these respondents for 7.2.2017 by Speed Post attaching copy of the petition with directions to them to file written reply by the next date. The petitioner would despatch notices by Speed Post within three days and file affidavit stating compliance along with acknowledgement dues and track reports at least three days before the date fixed.

It has been pointed out by the learned counsel for the parties that CP No. 83 of 2015 relating to the group companies has been adjourned to 3.3.2017 by the Principal Bench of N.C.L.T., New Delhi as the parties are exploring the possibility of a global settlement and also for completion of pleadings.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 12, 2017

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